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Title: Secretary-General reported the messages from Rajya Sabha that Rajya Sabha passed the Institutes of Technology (Amendment) Bill, 2012 and National Institutes of Technology (Amendment) Bill, 2012 passed by the Lok Sabha on the 24th March, 2011 and 19th August, 2011, respectively.

SECRETARY-GENERAL: Sir, I have to report following messages received from the Secretary-General of Rajya Sabha:-

1. "I am directed to inform the Lok Sabha that the Institutes of Technology (Amendment) Bill, 2012, which was passed by the Lok Sabha at its sitting held on the 24th March, 2011, has been passed by the Rajya Sabha at its sitting held on the 30th April, 2012, with the following amendments:-

ENACTING FORMULA

1. That at page 1, line 1, ***for*** the word "Sixty-second", the word "Sixty-third" be **substituted**.

CLAUSE 1

2. That at page 1, line 3, ***for*** the figure "2011", the figure "2012" be **substituted**.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

2. "I am directed to inform the Lok Sabha that the National Institutes of Technology (Amendment) Bill, 2012, which was passed by the Lok Sabha at its sitting held on the 19th August, 2011, has been passed by the Rajya Sabha at its sitting held on the 30th April, 2012, with the following amendments:-

ENACTING FORMULA

1. That at page 1, line 1, ***for*** the word "Sixty-second", the word "Sixty-third" be **substituted**.

CLAUSE 1

2. That at page 1, line 4, ***for*** the figure "2011", the figure "2012" be **substituted**.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

2. Sir, I lay on the Table the Institutes of Technology (Amendment) Bill, 2012 and the National Institutes of Technology (Amendment) Bill, 2012, as returned by Rajya Sabha with amendments on the 30th April, 2012.

